

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 05th day of November, 2003.

Contempt Application No. 99 of 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.  
Hon'ble Mr. D.R. Tiwari, Member- A.

Ajab Singh Vedna  
.....Applicant

Counsel for the applicant :- Sri V.P. Shukla

V E R S U S

1. Subir Dutta, Secretary, M/o Defence,  
Govt. of India, New Delhi-11.
2. Brigadier K.T.G Nambiar, Sub Area Commander, HQ  
Meerut Sub Area, Meeryt Cantt, Meerut.
3. Lt. Col. V.P. Dua, Officer-in-Charge,  
CSD Canteen, HQ Meerut Sub Area, Meerut.
4. Lt. Col. D.S Sirohi, Manager,  
Station Canteen, Bulandshahar.

.....Contemnors

Counsel for the Contemnors :- Sri V.V. Mishra

O R D E R

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this application filed under section 17 of  
Administrative Tribunals Act, 1985, the applicant has  
prayed to punish the respondents for wilful disobedience  
of the order of this Tribunal dated 17.02.2003 passed in  
O.A No. 1200/2002. The direction of this Tribunal was  
as under :-

"For the reasons stated above, the O.A is allowed.

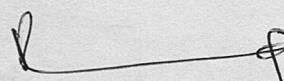
The impugned order dated 22.06.2002 is quashed.

The respondents are directed to reinstate the applicant  
with immediate effect. However, liberty is given to  
the respondents to take appropriate action observing  
the principles of natural justice."



2. The grievance of the applicant is that the aforesaid order has not been complied with. Respondents have filed counter affidavit in para 9 whereof it has been stated that the applicant never submitted any order of Hon'ble High Court to the deponent nor the deponent has flouted the order of Hon'ble High Court or the Hon'ble Tribunal. It is also submitted that they <sup>Were</sup> <sup>also</sup> prepared to re-instate the applicant and still ready to permit <sup>to</sup> ~~to~~ join the duties. This counter was served on the counsel for applicant on 08.08.2003. About three months have passed but no RA has been filed rebutting the aforesaid averments. In the circumstances, in our opinion, as the applicant has himself not approached the respondents to join the duties, there is no question of any contempt. The contempt application is accordingly dismissed. Notices are discharged. No costs.

  
Member- A.

  
Vice-Chairman.

/Anand/